

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4828/2020

This the 02nd day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Fayaz Ahmad Malik Age 36 years, S/o Mohd Abdullah Malik R/o Killoora
Malikgund Shopian.

.....Applicants

(Advocate:- Mr. Hilal Ahmad Wani-**Not Present**)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Govt. Education
Department, Civil Sectt. Srinagar/Jammu and 6 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

ORDER
ORAL

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the
video conference, he has not joined the conference.

2. On the last listed date also i.e. 17.11.2020, nobody had joined the video
conference on behalf of the applicant and the case was listed today i.e., 02.03.2021 for
appearance of applicant. It seems that the applicant has lost interest in pursuing the
matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)

